IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Item No. 7
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India .... Applicant/petitioner
Vs.
Era Infra Engineering Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP
Order delivered on 31.10.2018

Coram:
Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Mr. Abhishek Sharma & Ms. Shivani Sinha, Advs.

For the Respondent -

ORDER

CA-1135(PB)/2018

This is an application filed by the RP seeking the extension of the CIRP period for further 90 days from 04.11.20018 as prescribed the period of 180 days is expiring on that date. The applicant states that the Ld. Counsel has handed over the sheet of minutes of 5th meeting of Committee of Creditors held on 09.10.2018 where in the resolution is passed to extend the period of CIRP by further period of 90 days beyond 180 days. The summary sheet of e-voting by the member of the CoC wherein 96.55% of the members have voted in favour of said resolution is annexed. The required approval of CoC is obtained hence prayer A is allowed thereby the period of CIRP is extended further for 90 days from 04.11.2018 which will extend upto 02.02.2019.

The application is allowed in terms of the above order.

CA-1135(PB)/2018 stands disposed of.

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

—sd—

(Dr. DEEPTI MUKESH,
MEMBER (JUDICIAL)

31.10.2018
Ritu Sharma